



Maharashtra National Law University, Aurangabad



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About MNLU, Aurangabad

Maharashtra National Law University (MNLU), Aurangabad, was established in the year 2017 in the state of Maharashtra with the objective of imparting legal education. The commencement of the University has been based on aspiration of people of the Marathwada region for an institution of national importance in Aurangabad.

Contact Details

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*Call for Submissions: MNLU-A Comparative
Law e-Newsletter [Vol- I, Issue-III]*

Theme

Labour and Modern Slavery: Framework on
Social Security Laws

Important Dates

- **Last date of submission: on or before 11:59 PM, 24th November, 2020.**
- **Confirmation of acceptance: 9th December, 2020.**

About the Newsletter

Devoted to the study of comparative and transnational laws and legal systems, the Comparative Law Newsletter (CLN) is an open access, peer-reviewed and refereed newsletter published bi-monthly (six issues per year) by the Maharashtra National Law University Aurangabad. It embraces analytical, theoretical, empirical and socio-legal attempts surrounding the public and private law aspects of various legal systems. It aims to encourage comparative legal studies in the transnational context of legal history, theory, philosophy, legal cultures and traditions by tracking the development in the field across the world. The newsletter seeks works that are dynamic and interdisciplinary in nature with specific display of comprehensive knowledge on the subject matter.

Our Vision

To capture the essence of legal studies by making a comparative analysis.

Objective

The newsletter has been entrenched with the goal to expand mindfulness and advance research in the field of comparative law and to address the present-day problems whilst keeping an interdisciplinary approach. The initiative of the newsletter is taken to provide access to legal information, as well as to provide space for debate and discussion between the right-holders. Further, to foster research culture with the participation of professionals, law students, litigators, academicians and other author(s) ejusdem generis in research avenues. The newsletter intends to include articles, interviews, case and legislative comments, social spotlights, judgements, short notes, legal maxims etc. to make a significant and ambitious contribution to a comparative legal study.



Contents of the Newsletter

Submissions made to the newsletter can be in nature of following categories. Contributors are requested to kindly mention the nature of the submission in the body of the mail accompanying their submission. Apart from the contents hereunder, the newsletter shall also feature interviews and opinions of the prominent scholars and professionals surrounding the theme of the issue.

1. **Short Articles:** Contributions on the area within the theme encompassing theoretical arguments and comparative analysis.
2. **Case Comments:** Analyses of any case falling under the theme of the issue.
3. **Legislative Comments:** Analyses of legislations related to the theme.
4. **Social Spotlight:** Case study of obscure social issues looked through lenses of law.

Submission Guidelines

- The e-Newsletter intends to include contributions from students, experts, scholars, and academicians from any field .
- The suggested word limit for the contribution is 700-1000 words excluding endnotes.
- Main text: Times New Roman, Font size 12, Line spacing 1.5.
- End Note: Times New Roman, Font size 10, Line spacing 1.0.
- Style of endnote should be "OSCOLA" latest edition.
- Only one submission per author is permitted. Co-authorship is permitted to maximum of 2 authors.
- All submissions must be original, unpublished and should not have been submitted for review elsewhere. Plagiarism in any form shall result in instant rejection of the submission. The decision of Board of Editors in this matter is final and binding.

- Submissions must be in the English language only and must be submitted in MS Word Format (.doc/.docx) to **MNLUACLN@GMAIL.COM** under the subject heading "Submission: MNLUA Comparative Law e-Newsletter".
- The body of the mail shall contain name and designation, email id, contact number of the author(s).
- The submission must not contain name or any other marks which reveal the identity of author(s).
- The contributions will be published in the MNLU-A Comparative e-Newsletter, which shall be published on the university's official website.



You can find the attached Volume-1 Issue-I & Issue-II of the Newsletter [here](#).